

Central Administrative Tribunal, Principal Bench

R.A. No. 106 of 2004 In  
OA No. 338 of 2003

1

New Delhi this the 26th day of April, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)  
HON'BLE MR. S.A. SINGH, MEMBER (A)

Udhav Shah  
S/o Shri Rameshwar Shah  
R/o A-29 Mahavir Enclave, Palam,  
New Delhi-110 001.

... Review Applicant

Versus

1. The Director General,  
Doordarshan, Doordarshan Bhawan,  
Mandi House, New Delhi-110 001.
2. The Director Engineering  
T.C. Tower,  
Doordarshan, Pitampura, New Delhi.
3. The Director,  
Delhi Doordarshan Kendra (Doordarshan),  
Akashvani Bhawan,  
Parliament Street,  
New Delhi-110 001.

.. Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

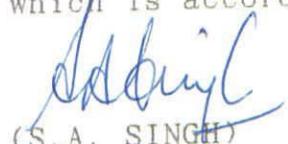
The present RA No. 106 of 2004 has been filed by the applicant for review of the order passed in OA No. 338 of 2003 on 13.2.2004.

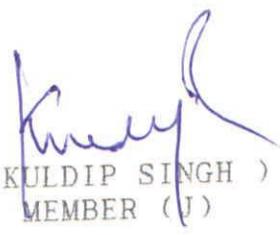
2. By filing the present RA, the applicant wants to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the review applicant was duly heard because the judgment was given after hearing the parties as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

*[Signature]*

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3. In view of the above, nothing survives in the RA,  
which is accordingly dismissed.

  
(S.A. SINGH)  
MEMBER (A)

  
( KULDIP SINGH )  
MEMBER (J)

'Rakesh'